

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1585

ANSWERED ON:09.08.2011

RECOVERY OF DUES FOR DEPLOYMENT OF CPFMS

Bais Shri Ramesh;Mohan Shri P. C.;Pandurang Shri Munde Gopinathrao

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the expenditure incurred on deployment of the Central Para-Military Forces (CPMF) is to be borne by the concerned State Governments;

(b) if so, the details thereof and the total expenditure incurred by the Union Government on deployment of the CPMF during each of the last three years and the current year, State-wise and force-wise;

(c) the total amount outstanding against the State Governments and the reasons for non-payment of the dues, State-wise and force-wise including Maharashtra for deployment of ITBP; and

(d) the steps taken by the Government to recover all the dues?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): The deployment charges are borne by the State Governments as per the rates fixed by the Ministry of Home Affairs, Government of India where the deployment of the Central Armed Police Forces (CAPFs) is made on the requests of the State Governments. However, the special category States of Assam, Arunachal Pradesh, Himachal Pradesh, Jammu and Kashmir, Meghalaya, Mainpur, Mizoram, Nagaland, Sikkim and Tripura are required to pay only 10% of the deployment charges with effect from 01.04.2009. Details of expenditure incurred by the Union Government on deployment of Central Armed Police Forces during the last 3 years and the current year is placed at Annexure-I.

(c): An amount of Rs. 5990.07 crore is outstanding as on 01.04.2011 against the State Governments on account of deployment of Central Armed Police Forces in the States. A statement on state-wise and force-wise information in respect of the outstanding dues is placed at Annexure-II. The dues outstanding against Maharashtra for deployment of ITBP are Rs. 10.87 crore till 30.09.2010. The reasons for non payment of dues have not been indicated by the respective State Governments.

(d) The following steps have been taken by the Government to recover the outstanding dues:-

(i) State Governments are repeatedly reminded and persuaded by Ministry of Home Affairs for payment of the outstanding dues.

(ii) Central Armed Police Forces have been requested to liaise with the State Police HQrs so as to impress upon them for payment of the outstanding dues in a time bound manner.

(iii) The outstanding amount is also being recovered/ adjusted from the reimbursement/ disbursement made to the States under various Central Schemes viz schemes relating to Home Guards, Civil Defence, Immigration, Armed Police Bns. of the State deployed for election duties in other States etc.